THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) State Governments, are the appropriate Government for most of the private sector company establishments including private security agencies. The information in this respect is not centrally maintained.

[RAJYA SABHA]

## Comprehensive legislation against child labour

4565. SHRI P. BHATTACHARYA:

SHRIMATI RAJANI PATIL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether child labour still exists in various parts of the country despite the existence of various laws;
- (b) whether the present laws pertain only against the practice in hazardous industries;
- (c) if so, whether Government would consider comprehensive legislation against child labour in all areas; and
  - (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) The number of main workers in the age group of 5-14 years in the country is 43.53 lakh as per 2011 Census which shows a decline from 57.79 lakh as per 2001 Census.

(b) to (d) Government has amended the Child Labour (Prohibition and Regulation) Act, 1986 and enacted the Child Labour (Prohibition and Regulation) Amendment Act, 2016 which came iinto force w.e.f. 1.9.2016. The amended Act *inter-alia* provides for complete prohibition on employment or work of children below 14 years of age in any occupation or process and prohibition of employment or work of adolescents (14-18 years) in the hazardous occupations and processes. The punishment for violation of provisions of the Act has been made stricter and the offence of employing any child or adolescent in contravention of the Act by an employer has been made cognizable.

## Present rate of unemployment

4566. DR. K.V. P. RAMACHANDRA RAO: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) what is the present rate of unemployment in the country;

- (b) the details of States which have the largest concentration of unemployed youth; and
  - (c) the reasons for the phenomenon?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) As per the result of survey on employment and unemployment conducted by Labour Bureau during 2015-16, the estimated unemployment rate for the persons aged 15 years and above on usual status basis in the country was 3.7%. The State-wise details are given in the Statement (*See* below). The State-wise variation in unemployment can be attributed to various factors like demographics, concentration of industries, education and training institutions etc.

State-wise details of unemployment rate for the persons aged 18-29 years (Youth)

Sl. No.	States/UTs	Unemployment rate (in %)
1.	Andhra Pradesh	10.1
2.	Arunachal Pradesh	13.7
3.	Assam	10.9
4.	Bihar	12.0
5.	Chhattisgarh	3.6
6.	Delhi	8.2
7.	Goa	22.5
8.	Gujarat	1.9
9.	Haryana	9.4
10.	Himachal Pradesh	30.6
$11_{\epsilon}$	Jammu and Kashmir	23.8
12.	Jharkhand	6.7
13.	Karnataka	4.0
14,	Kerala	27.5
15.	Madhya Pradesh	7.0
16,	Maharashtra	5.4
17.	Manipur	10.3

Sl. No.	States/UTs	Unemployment rate (in %)
18.	Meghalaya	7.8
19.	Mizoram	3.1
20.	Nagaland	15.4
21.	Odisha	11.7
22.	Punjab	16.6
23.	Rajasthan	6.8
24.	Sikkim	31.5
25.	Tamil Nadu	13.0
26.	Telangana	7.9
27.	Tripura	24.0
28.	Uttarakhand	17.7
29.	Uttar Pradesh	14.8
30.	West Bengal	9.2
31.	Andaman and Nicobar Islands	27.6
32.	Chandigarh	14.3
33,	Dadra and Nagar Haveli	6.8
34.	Daman and Diu	0.7
35,	Lakshadweep	6.3
36.	Puducherry	18.7
	All India	10.2

Source: E&U Survey of Labour Bureau.

## **Unclaimed amount in Employees' Provident Fund Accounts**

 $\dagger 4567.$  SHRI SANJAY SETH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the State-wise details of the unclaimed amount in Employees' Provident Fund accounts, as on date;
- (b) the amount of funds earmarked for the payment of interest on said amount during the last financial year; and

<sup>†</sup>Original notice of the question was received in Hindi.